Name of the Corporate Debtor:M/s Desai Agrifoods Private Limited; Date of Commencement of CIRP: 27.04.2026; List of Creditors as on: 01.09.2026

Annexure-7

Summary of List of Operational Creditors (Government Dues) w.r.t. Form B

Sr. No.	Name of creditor	Nature of Claim	Amount of Claim received		Amount of claim admitted (Rs.)	Contingent	Amount of claim Inadmissi ble	Under Verification	Remarks
			Date of Receipt	Amount Claimed					
1	Central Government (CGST Department)	Goverment Dues	10.05.2026	1,74,09,368		1,74,09,368	-	-	Case is pending before Additional Commisioner (Appeals), CGST, Surat
2	Income -tax Department (through the Dy. Commissioner of Income Tax, Central Circle-8(1), Mumbai)	Goverment Dues	11.05.2026	50,000	50,000	-	-	-	Penalty Order dated 20.01.2026 passed u/s 272A(1)(d) Admitted
3	Maharastra Goods & Services Tax Department (Previously Known as Maharastra Sales Tax Department)	Goverment Dues	13.05.2026	25,87,245	25,87,245	-	-	-	Admitted
4	EPFO	Goverment Dues	17-Jun-26	1,08,376	1,08,376				
5	Income -tax Department (through the Dy. Commissioner of Income Tax, Central Circle-8(1), Mumbai)	Goverment Dues (Income tax penalty)	13-Aug-26	10,14,81,439	-	0	10,14,81,439.00		penalty proceedings constitute independent adjudicatory proceedings which result in the creation, crystallisation or of a fresh liability against the Corporate Debtor, which cannot validly be continued during the currency of the moratorium in a manner inconsistent with Section 14 of the IBC.
	Total			**12,16,36,428**	**27,45,621**	**1,74,09,368**	**10,14,81,439**	**-**	

Notes:

1. All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.

2. As per Regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.

The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.